BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 412/2017 in C.P. (I.B) No. 53/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

Name of the Company:

ABG shipyard Ltd.Through RP

V/s.

ICICI Bank Ltd. & Anr.

Section of the Companies Act:

Section 96(1) of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. MANAVATI 4. CO.

ADV.

primari.

2. Sahil M. Shah

Asvocale

Financial Cretilor

Su

ORDER

Learned Advocate Mr. Maulik Nanavati i/b Nanavati & Co. present for Applicant. Learned Advocate Mr. Sahil Shah present for Respondent (ICICI Bank) in IA 412/2017.

Heard arguments of RP.

Perusal of the application disclosed that workers and employees of Corporate Debtor resorted to unlawful activities especially at Dahej and Surat. Therefore, this Authority is of considered view that a notice should go to the workers and employees that have already preferred application before this Authority for wages vide IA no. 348/2017.

Hence, applicant is directed to issue notice to the Counsel appearing for applicants in IA 348/2017 and shall file proof of service.

List the matter on 20.12.2017 on the top of the list.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 19th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL